

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

IB-443(ND)/2017

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
14.11.2017**

**NAME OF THE COMPANY : M/s. Paradise Constructions Vs. Quality
Buildcon Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner:	Mr. Y.P. Narula, Sr. Advocate with Ms. Tara Narula, Advocate		
	For the Respondent:	Mr. Arvind Kumar Gupta & Mr. Prashant Bhardwaj, Advocates		

ORDER

Reply to the petition is on record. Ld. Sr. Counsel prays for time to remove the objection i.e. filing of the certificate from one bank viz., Oriental Bank of Commerce, which does not adhere to the requirement of Section 9(3)(c) of the Code. Objection be removed within a week.

To come up on 22nd November, 2017.


Sd—

(S. K. Mohapatra)
Member (T)


Sd—

(Ina Malhotra)
Member (J)